

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.402
CP(IB)/27(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

YES Bank Limited

.....Applicant

V/s

Rajratan Babulal Agarwal
(Personal Guarantor)

.....Respondent

Order delivered on 18 /01/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Anip Gandhi, Adv. a.w Mr. Raju Kothari, Adv.
For the Respondent : Mr. Ravi Pahwa, Adv.

ORDER

Order is de-reserved.

Ld. Counsel for the respondent is directed to file affidavit on the status of CIRP proceeding is pending in Court-1 and if there are any substitution in the loan agreement between the applicant and Financial Creditor, the same may be submitted before the next date of hearing.

List for further consideration on 05.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)